

(b) if so, the reasons therefor ?

The Parliamentary Secretary to the Minister of External Affairs : (Shri Sadath Ali Khan) : (a) Yes.

(b) Since the properties believed to be owned by Indian Nationals were taken over by the House and Land Property Control Bureau, Canton, of the Canton People's Government, on grounds of insufficient proof of ownership, the claimants are required to furnish documentary evidence to establish their ownership

Film Censorship

*186. **Shri Eswara Reddi :** Will the Minister of Information and Broadcasting be pleased to state :

(a) whether it is a fact that Government propose to adopt measures for a stricter censorship of films.

(b) if so, their nature and when they are expected to be introduced ; and

(c) whether the views of producers and artistes have been sought in this regard ?

The Minister of Information and Broadcasting (Dr. Keskar) : (a) to (c). Censorship of films is being done in accordance with the directives issued by the Central Board of Film Censors to its Examining Committees. Within that framework the members of the panels appointed by the Board have been discharging their duties with due care and vigilance.

A communication has recently been received from the Congress Working Committee suggesting stricter censorship of films. Clarifications about certain points in that communication are being sought and it is under examination.

Coal Washeries Committee

*189. **Shri T. B. Vittal Rao :** Will the Minister of Production be pleased to refer to the reply given to Starred Question No. 1266 on the 21st March, 1955 and state :

(a) whether the examination of the Report of the Coal Washeries Committee has since been completed ;

(b) if so, the recommendations that have been accepted ; and

(c) whether a copy of the report will be laid on the Table of the House ?

The Deputy Minister of Production (Shri Satish Chandra) : (a) and (b). the report is still under consideration but Government hope to reach a final decision on the subject very shortly.

(c) Copies of the report have already been placed in the Library of the Parliament.

Rationalisation of Industries

*193. **Shri Tushar Chatterjea :** Will the Minister of Commerce and Industry be pleased to state :

(a) whether Government have taken any step to see that the conditions laid down in the Resolution on the rationalisation of the textile and jute industries as adopted by the Lok Sabha in September, 1954, are properly followed ; and

(b) if so, their nature ?

The Deputy Minister of Commerce and Industry (Shri Kanungo) : (a) and (b). All cases of rationalisation in the Jute and the Cotton Textile Industry come under Government scrutiny for one reason or another under the Import and Exports (Control) Act, 1947, the Industries (Development and Regulation) Act, 1951, or the Cotton Textile (Control) Order, 1948. Before giving the necessary permission, Government satisfy themselves that the rationalisation proposed is in the country's interest and that its implementation will be so spaced as to cause the least displacement of labour.

Canal Water Dispute

*194. **Shri Bogawat :** Will the Minister of Irrigation and Power be pleased to state :

(a) whether any agreement as to the distribution of canal waters has been reached between India and Pakistan and whether the final pact has been worked out ; and

(b) if so, the nature of the agreement reached ?

The Deputy Minister of Irrigation and Power (Shri Hathi) : (a) and (b). A short term agreement for *ad hoc* transitional arrangements for Kharif 1955 was signed on the 21st June, 1955 and its text was released to the Press on the 24th June, 1955. The talks are still continuing and no final agreement has been reached so far.

Indians in Kenya

*195. **Shrimati Ila Palchaoudhury :** Will the Prime Minister be pleased to refer to the reply given to starred question No. 257 on the 25th February, 1955 and state the steps taken by Government in connection with an order of the Principal Immigration Officer, Kenya declaring Shri Jaswant Singh, an Indian Barrister of Nairobi a prohibited immigrant and directing him not to enter Kenya ?